

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

CP (IB) No. 254/Chd/Hry/2022

IN THE MATTER OF:
Globe Fincap Limited

...Petitioner-Financial Creditor

Versus

CPR Capital Services Ltd.

...Respondent Corporate Debtor

Under Section: 7 IBC 2016

Order delivered on 25.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raghav Kapoor, Advocate

For the Respondent : Mr. Deokant Tripathi, Advocate

ORDER

The learned counsel for the respondent-corporate debtor has filed its reply vide dairy no. 01834/7 dated 07.02.2024. The same is taken on record.

The learned counsel for the petitioner-financial creditor has prayed for grant of couple of days for filing hard copies of the rejoinder and submitted that e-copy of the rejoinder has already been filed. He has further submitted that the updated AFA-Authorisation for Assignment of the proposed IRP is also to be filed. Since filing of pleadings by e-mode is already completed, both the parties are now directed to file their short-written submissions on points

which they would like to argue and both the counsels are directed to be in readiness to argue the matter on the next date of hearing.

Let this matter be posted to 08.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)